

Use of Soft Wood for Safety Matches

7550. SHRI S. A. DORAI SEBASTAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the soft wood used for manufacturing safety matches is dwindling rapidly;

(b) if so, the steps being taken to meet its shortage in order to ensure that the match industry is not starved of raw material; and

(c) the steps being taken to offer incentives to match manufacturers for substituting wood?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). Supply of semal and other soft woods to the match industry from private lands has recently come down and this shortage is proposed to be met by promoting fast-growing species like poplars as a part of social forestry and farm forestry programmes.

(c) To encourage use of cardboard boxes, both inner and outer, Government of India has allowed excise concession of 60 paise per gross of boxes if both outer as well as inner boxes are made of cardboard and 24 paise if inner box only is made of cardboard.

Development Charges by Delhi Administration for Developing Trans-Yamuna Area, Delhi

7551. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Delhi Administration while allotting undeveloped land to Cooperative House-Building Societies in Trans-Yamuna area charge heavy amount for development of the area;

(b) if so, whether it is also a fact that Road No. 75 connect various societies has still got a missing link

of katcha patch of about 300 sq. meters resulting in non-operation of DTC buses road light and through traffic etc.; and

(c) if so, the steps Government propose to take to expedite?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) No, Sir. The following levies are only recovered:

(i) Beautification charges @ Re. 1 per sq. yd.

(ii) Zonal Road charges @ Re. 0.50 per sq. yd.

(iii) Village Redevelopment charges @ Re. 0.50 per sq. yd.

No levy has been effected from the societies for Road No. 75, which is a Master Plan road.

(b) Yes, Sir.

(c) The road can be constructed only after the acquisition of land, which is contingent on the disposal of a Civil Writ Petition pending in the Delhi High Court.

Complaints, Grievances and Representation received from Scientific Personnel Institute

7552. PROF. AJIT KUMAR MEHTA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of complaints, grievances, representations etc. received from scientific personnel, associations etc. from ICAR Institutes and ICAR-HQ during the last three years and what is the present position;

(b) whether the nautre and highlight of the major grievances are placed before the ICAR Governing Body and if so, the result thereof; and

(c) whether Government propose to set up a Grievance Redressal Committee with representation of scientists and technical staff from all the ICAR Institutes and the ICAR-HQ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). It is very difficult to give the number of complaints, grievances, representations etc. received from scientific personnel, associations etc. from ICAR Institutes and ICAR Headquarters during the last three years as the Indian Council of Agricultural Research has 36 Institutes under it besides a large number of Regional Stations under the various Institutes. All important representations impinging on matters of policy and requiring decisions by the Governing Body of the Indian Council of Agricultural Research are put up to the Governing Body and action is taken on the basis of their decisions. Individual grievances are generally not placed before the Governing Body. They are placed before the respective grievance cells.

(c) Joint Staff Councils have already been set at the Institutes and the Headquarters of the Council consisting of officials and staff representatives from Scientific, Technical, Administrative, Supporting and Auxiliary categories. In addition, there is a Central Joint Staff Council consisting of a maximum 15 officials representatives and 41 representatives of staff from the Research Institutes. The scheme covers all the persons except those classified as equivalent to Group 'A' (Class I) and its scope includes service matters, working conditions, welfare of employees and improvement of efficiency in the standard of work. Separate Grievance Committees for looking into the grievances of officers classified as equivalent to Group 'A' have been set up at ICAR Headquarters and its Institutes.

भूमि अधिग्रहण अधिनियम के अधीन अधि-
ग्रही भूमि

7553. श्रीमती विद्यावती चतुर्वेदी :
क्या निर्माण और आवास मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या 27 अप्रैल, 1966 की अधिसूचना संख्या एफ० 1(7)/72 एडहाक जी के अनुसार, भूमि अधिग्रहण अधिनियम की धारा 6 के अधीन आनन्द पर्वत में गाँव सुधारा खुर्द के राजस्व क्षेत्र में, खसरा संख्या 609/267, 608/273, 264, 596/275, 596/277, 607/276, 1018/342, 345, 346, 1019/347, 1040/353, 1049/356, 1024/350 के अधिग्रहण हेतु नोटिस जारी किया गया था, और उपरोक्त अधिनियम की 9 तथा 10 के अधीन एक दूसरा नोटिस 27 दिसम्बर, 1972 को जारी किया गया था ;

(ख) यदि हाँ, तो क्या भूखण्डों के मालिकों के पास उक्त भूमि अभी भी लीज पर है क्या उस पर अनधिकृत निर्माण किए गये हैं ; और

(ग) यदि हाँ, तो उन के विरुद्ध क्या कार्यवाही की गई है और उस भूमि की अवैध बिक्री तथा उस पर अनधिकृत निर्माणों को रोकने के लिए क्या कदम उठाये गये हैं ?

निर्माण और आवास मंत्री श्री प्रकाश चंद सेठी) : (क) प्रश्नाधीन भूमि के बारे में 17 अप्रैल, 1978 को भूमि अधिग्रहण अधिनियम की धारा 6 के अधीन नोटिस जारी किया गया था। इसमें से, खसरा नं० 598/275 505/275 तथा 596/277 को भूमि का 1970-72 के दौरान अधिग्रहण किया गया था। 27 दिसम्बर, 1972 को खसरा नं० 1040/353 से सम्बन्धित इसी अधिनियम की धारा 9 और 10 के अधीन नोटिस जारी किये गये थे लेकिन 15 नवम्बर, 1978 को उच्चतम न्यायालय द्वारा रोकाने दिए जाने के कारण आगे की कार्यवाही रोक देनी पड़ी।